## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1346/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES:

D.S. Dutta

V/s.

Gammon India Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

35

P.M.Dixis

Representative of Debtor

## **ORDER**

## C.P. No. 1346/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Respondent/Company is present.
- He has placed on record the Email sent to the Petitioner and the Copy of the RTGS.
- 2. In view of proof of Payment and Email placed on record. It is informed that the matter has already been settled since the payment has been made.
- 3. As a consequence this Petition is disposed of as Settled. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 30.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

Aah